



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

संदर्भ सं०  
Ref. No. 524/OA-87/Shamli/2020

दिनांक  
Dated 27-11-2020

To,

The Registrar  
National Green Tribunal  
Principal Bench  
New Delhi.  
E-mail : judicial-ngt@gov.in

**Sub.-Compliance to the direction issued on 15.07.2020 by Hon'ble National Green Tribunal in O.A. No. 87/2020 Kiran Pal Rana V/s Union of India and other**

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the factual report in compliance of the order issued on 15.07.2020 by Hon'ble National Green Tribunal in O.A. No. 87/2020 Kiran Pal Rana V/s Union Of India and others.

Encl. : As above.

Yours faithfully

(Ankit Singh)  
Regional Officer

**Copy to :**

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

**FACTUAL AND ACTION TAKEN REPORT  
PLACED BEFORE HON'BLE NATIONAL GREEN TRIBUNAL(NGT), NEW DELHI**

OA No. 87 of 2020

In the matter of Kiran Pal Rana V/s  
Union of India and others

**01. Introduction**

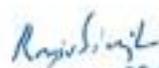
Hon'ble NGT in its order dt. 15.07.2020 in OA No. 87 of 2020 which reads as ".....let the joint Committees comprising CPCB, Haryana State PCB and District Magistrate, Yamuna Nagar with regard to the area in Haryana and CPCB, UP State PCB and District Magistrate, Shamli with regard to area in Uttar Pradesh furnish a factual and action taken report in the matter within three months....." the order further reads as " The applicant may serve a set of papers on CPCB, Haryana State PCB and District Magistrate, Yamunanagr and District Magistrate, Shamli within two weeks and file affidavit of service by email...."

**02. Background**

In compliance of the referenced order of Hon'ble NGT the papers desired to be furnished by the applicant could not be made available to CPCB, District Magistrate Shamli and UPPCB till submission of this report. Following issues are submitted with a view to facilitate better appreciations of the content of this report :

- a. As per records made available by the District Administration and concerned departments, there is only one sand mining project near Nangla Rai Village, Kairana Block, District Shamli (UP).
- b. The mining activity in the said project is executed by M/s Devansh Infra, hereinafter referred as the 'Unit'. Mining lease for this project is allotted to Sh Kuldeep Singh, hereinafter, referred as the 'Project Proponent'; s/o Sh Chand Singh; R/o 143, Udpur P.O. Udpur, District Shamli (UP).
- c. Environmental Clearance (EC) to the Project Proponent, was granted by the State Environmental Impact Assessment Authority (SEIAA), in UP Sate, on 22.01.2020
- d. The Mining lease was issued to the Project Proponent on 04.03.2020 for sand mining in an area of 24.92 hectare.
- e. Although, Consent to Establish (CTE) was granted to the Project Proponent, by U.P. Pollution Control Board on 31.03.2020, yet based on the fact of non-compliance of conditions of CTE and also due to non-submission of compliance of the EC within the prescribed time limit, the Consent to Operate (CTO) is yet to be granted by U.P. Pollution Control Board.

  
(Ankit Singh)  
RO,UPPCB Muzaffarnagar

  
( R. K. Singh )  
RD CPCB Lucknow

  
(Jasjit Kaur)  
DM, Shamli

### 03. Approach of the Committee

In strict compliance of the referenced Order and taking note on addressing the issue the Committee designated by Hon'ble NGT carried out following activities. :

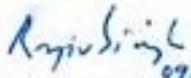
- a. Pre-inspection meeting (Video Conference / VC) was convened on 18.09.2020 to plan scope and schedule of work
- b. Scrutiny of reference documents comprising Environmental Clearance granted by SEIAA, Consent to Establish (NOC) granted by U.P. Pollution Control Board (UPPCB), Mine Lease granted by U.P. State Mining Department and compliance status submitted by the agency engaged in mining activity in the subject reference.
- c. On-site visit was executed by the designated Committee on 15.10.2020

### 04. Salient observations

The site visit to the Unit was carried out by a joint team on 15.10.2020. The joint team comprised (i) SDM Kairana, Dist. Shamli (UP), (representative of District Magistrate, Shamli) (ii) Regional Director, CPCB Lucknow; and (iii) Regional Officer, UPPCB RO Shamli. The Committee noted the absence of the papers desired to be furnished by the applicant, yet, the salient observations, emerged out of scrutiny of records made available by the District Administration, concerned departments and based on the Site visit dt. 15.10.2020, are summarised as under :

- a. The Sand Mining activity by the Unit commenced on 04.03.2020 and was intermittently carried out till 23.03.2020. Thereafter, the sand mining activity was stopped due to restrictions imposed in light of COVID 19 pandemic. After the relaxation in lockdown, the mining activity restarted on 05.05.2020 and was carried out till 31.07.2020. (Total days of operation : 107). During the site visit no mining activity was observed.
- b. Till date the Unit and / or the Project Proponent have not obtained Consent to Operate by UPPCB. In light of this fact and the statutory provisions under the Water (Prevention and Control of Pollution) Act 1974 and also under the Air (Prevention and Control of Pollution) Act 1981, the mining activity shall be deemed as non compliant..
- c. Considering the fact that the sand mining activity was carried out without obtaining consent (Consent to Operate) of UPPCB. The Unit is liable to pay Environmental Compensation (EC) for defiance of the statutory provisions referred above.
- d. Specific details on status of compliance of conditions imposed in EC and Mining lease are summarised in Annexure 'A' and 'B'

  
(Ankit Singh)  
RO,UPPCB Muzaffarnagar

  
( R. K. Singh )  
RD CPCB Lucknow

  
(Jasjit Kaur)  
DM, Shamli

**05. Assessment of violation period**

Environmental Compensation (EC) assessment has been in accordance to Hon'ble NGT Order dt 19.02.2019 in OA no. 593/2017 in the matter of Paryavaran Suraksha Samiti and another V/s Union of India and Others.

Accordingly, the Environmental Compensation assessment is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place (Violation Period)

R = A factor in Rupees (₹) for EC

S = Factor for scale of operation

LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:-

a. The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.

b. 'N', number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by PCB/SPCB/PCC.

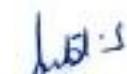
c. 'R' is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.

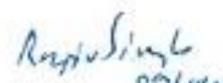
d. 'S' could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.

e. 'LF', could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

SNo.	Population (Million)	Location Factor (LF)
1	Less than 1	1.0
2	1 to < 5	1.25
3	5 to < 10	1.5
4	10 and above	2.0

f. In any case, minimum Environmental Compensation has been considered as Rs 5000/day.

  
(Ankit Singh)  
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DM, Shamli

## 06. Calculation of EC

Reference Document	Specific Violation and date of violation noticed	Date of compliance intimated / verified	Period of violation (In Days)
UPPCB CTE Dt. 31.03.2020	The Unit actually operated during the period from 04.03.2020-23.03.2020 and again from 05.05.2020 to 31.07.2020	None	107

## Actual calculations

PI = Pollution Index of industrial sector ( taken as '80' considering 'Red Category')  
 N = Number of days of violation took place (Violation Period)  
 R = A factor in Rupees (₹) ( taken as '250' )  
 S = Factor for scale of operation ( '0.5' considering scale of operation being 'micr/small' )  
 LF = Location factor ( '1.0' considering population of area being < 1 million )

$$\begin{aligned}
 EC &= PI \times N \times R \times S \times LF \\
 &= 80 \times 107 \times 250 \times 0.5 \times 1.0 \\
 &= 10,70,000.
 \end{aligned}$$

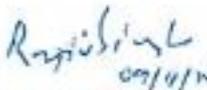
Net EC Assessed in ₹: 10,70,000.

## 0.7. Recommendations

Based on status submitted above, it is recommended that the unit and the Project Proponent shall ensure following :

- The Unit shall pay Rs 10,70,000/- towards EC calculated as mentioned in item no. 06 above. The EC shall be deposited either with UPPCB or with District Administration, Shamli for further utilization in environmental restoration measures. For utilisation of EC funds, reference be made to the order of Hon'ble NGT in OA No 101/2019; 102/2019 and CPCB Guidelines 18.04.2019
- Sand mining activity by the Unit and the Project Proponent shall resume only after satisfactory compliance of conditions imposed in CTE and thereafter, obtaining CTO.
- The Unit and the Project Proponent shall strictly adhere to the conditions imposed in EC and the Mining Lease.
- District Administration, Shamli; Mining Department of the State and UPPCB shall ensure periodic surveillance to eliminate any scope of defiance by the Unit and the Project Proponent.

  
 ( Ankit Singh )  
 RO,UPPCB Muzaffarnagar

  
 ( R. K. Singh )  
 RD CPCB Lucknow

  
 (Jasjit Kaur)  
 DM, Shamli

**Compliance of specific conditions imposed to M/s Devansh Infra/109104 (Shri Kuldeep Singh S/o Shri Chand Singh R/o 143, Vill. & P.O. Udpur, Distt. Shamli) in the Environment Clearance for Sand/Morrum Mining along Yamuna River Bed, Gata No. 20, 57, 58, 59, 61m, 62, 67m, 68, 69, 70, 71, 72, 73kh, 82m, 83, 84, 314m, 86, 87, 88, 306, 310, 311, 312m, 313m, 317m, 321m, 322/39 (Gata No. 85, 273, 320 area 0.30 ha for haulage road) issued by State Level Environment Impact Assessment Authority, Uttar Pradesh.**

Specific Condition No.	Specific Condition	Compliance Status
1.	Directions/Suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	As per the information submitted by the Mines Officer Shamli, the mining operation till now have been carried out of 107 days. But the unit had not obtained CTO from UPPCB before operation of the mining operations.
2.	The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provision of Forest (conservation) Act, 1980 before the start of work.	NOC has been granted from Forest Department.
3.	Environment management should be in accordance with the present environment status of the project.	During inspection by the joint committee, mining was not in operation. As per Six Monthly Compliance report (Jan-2020 to June 2020) EMO had been made accordingly in respect to the study area of 10 Kms. EMP has been implemented partially.
4.	Selection of plants for green belt should be on the basis of pollution removal index.	Green belt was not found around the mining area.

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Specific Condition No.	Specific Condition	Compliance Status
5.	No mining activity should be carried out in-stream channel as per SSMMG, 2016.	No violation of the same has been report by the mining department.
6.	Pakka motorable haul road to be maintained by the project proponent.	Pacca motorable Haul Road was found partially maintained.
7.	A separate Environmental Management Cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the Organisation.	The set up was not found in place during inspection.
8.	Permission from the competent authority regarding evacuation route should taken.	Mining lease has been issued by the Mining Department.
9.	Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Green belt was not found around the mining area.
10.	Site Pit photographs should be submitted with date, time and point coordinates.	The latest site pit photographs before closure of mining operation in June 2020 is enclosed in Six Monthly compliance report submitted.
11.	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	Not submitted within the time given.
12.	Provision for cylinder to workers should be made for cooking.	As per Six Monthly Compliance report (Jan-2020 to June-2020) Cylinders to workers have been provided to the workers.
13.	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	Could not be verified as the mining was not in operation.

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Specific Condition No.	Specific Condition	Compliance Status
14.	Provide suitable mask to the workers.	Could not be verified as the mining was not in operation.
15.	Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road.	Partially complying.
16.	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Green belt was not found around the mining area.
17.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.	Not done yet but unit has been directed to conduct the study within the time period given.
18.	Provision for two toilets and hand pumps should be made at mining site.	Not found complying during inspection.
19.	Drinking water for workers would be provided by tankers.	Could not be verified as the mining was not in operation.
20.	Mining should be done by Bar scalping methods extraction (typically 0.3 – 0.6m or 1 – 2 ft) as per sustainable sand mining management guidelines 2016.	Could not be verified as the mining was not in operation.
21.	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	Buffer zone maintained as per mining guidelines.
22.	Corporate Environmental Responsibility (CER) plan with minimum Rs. 2.4 Lakhs/annum shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with	Details to carry out the works under CER has been submitted in the Six Monthly compliance report.

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Specific Condition No.	Specific Condition	Compliance Status
	installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate/Chief Development Officers, Shamli, U.P.	
23.	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of environment along with the compliance report.	Could not be verified as the mining was not in operation.
24.	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	As per point no 22
25.	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	Could not be verified as the mining was not in operation.
26.	Width of the haul road shall be more than 6 meter.	Complying.
27.	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/production levels shall be decreased / stopped accordingly till the replenishment is completed.	As per Six Monthly Compliance report, replenishment report shall be submitted post monsoon.
28.	The project proponent shall ensure that if the project area falls within	Complying.

det-5

Specific Condition No.	Specific Condition	Compliance Status
	the eco-sensitive zone of National park/Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	
29.	If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.	Not applicable.
30.	The Environmental clearance will be co-terminus with the mining lease period.	Yes, Complying.
31.	Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wildd Life (NBWL) even if the eco-sensitive zone is not earmarked.	Not applicable.
32.	To avoid ponding effect and adverse environmental conditions for sand mining in area progressive mining should be done as per sustainable sand mining management guidelines 2016.	Could not be verified as the mining was not in operation.
33.	Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.	Yes, Complying.
34.	In case it has been found that the E.C. obtained by providing incorrect	Complying

*Sheet 1*

Specific Condition No.	Specific Condition	Compliance Status
	information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25 ha, but factually the distance is less than 500 mt. and the mine is located in cluster of area equal or more than 25 ha, the E.C. issued will stand revoked.	
35.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	Not submitted by the Project Proponent till now.
36.	The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts(s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	Could not be verified as the mining was not in operation.
37.	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.	Could not be verified as the mining was not in operation.
38.	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	Could not be verified as the mining was not in operation.
39.	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in	Mining operation was not in operation due to monsoon season.

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Specific Condition No.	Specific Condition	Compliance Status
	this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.	
40.	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	Details submitted in Six Monthly Compliance report
41.	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	Details submitted in Six Monthly Compliance report
42.	The critical parameters such as PM10, PM2.5, SOR and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].	Details submitted in Six Monthly Compliance report
43.	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	Could not be verified as mining was not in operation.
44.	It should be ensured that the Ambient Air Quality parameters conform	As per Six Monthly Compliance report, the Ambeing

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Specific Condition No.	Specific Condition	Compliance Status
	to the norms prescribed by the Central Pollution Control Board in this regard.	Air Quality parameters are within the prescribed parameters.
45.	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	Mining plan is valid presently.
46.	Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	Location details have been submitted in the Six Monthly Compliance report.
47.	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	Not applicable as it is an isolate lease.
48.	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	Details have been submitted in the Six Monthly Compliance report.
49.	Solid waste material viz. gulkha pouches, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	Partially complying.
50.	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.	Not found.
51.	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	Could not be verified as mining was not in operation.
52.	Digital processing of the entire lease area in the district using remote	Shall be complied by the concerned authorities within

date - 5

Specific Condition No.	Specific Condition	Compliance Status
	sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional Office of MoEF, SEIAA, U.P. and UPPCB.	the stipulated time period.
53.	A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion/ representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.	Complying.
54.	State Pollution Control Board shall display a copy of the clearance letter as the Regional Office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.	Complying.
55.	The project authorities shall advertise at least in two local newspapers widely circulated, once of which shall be in the vernacular language of the locally concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <a href="http://www.seiaaup.in">http://www.seiaaup.in</a> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.	No information submitted by Project Proponent.
56.	The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest	---

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Specific Condition No.	Specific Condition	Compliance Status
	of environment protection.	
57.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	---
58.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	---
59.	Waste water from potable use the collected and refused for sprinkling.	Sprinkling system was found partially in place.
60.	During the school opening and closing time vehicle movement will be restricted.	Could not be verified as mining was not in operation.
61.	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	Could not be verified as mining was not in operation.

*Subal S.*  
28.10.2020

आचार्य प्रिय  
राजा श्रीवास्तव  
राजा श्रीवास्तव  
राजा श्रीवास्तव

सहायक भूवैज्ञानिक /,  
खान अधिकारी,  
शामली।

सेवा में,

क्षेत्रीय अधिकारी,  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,  
मुजफ्फरनगर।

संख्या:- 4012/4 खनन सहायक-2020,

दिनांक 19-10-2020

विषय:

मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या 87/2020 किरन पाल राना बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.07.2020 के अनुपालन क्षेत्रीय अधिकारी, लखनऊ द्वारा किये गये निरीक्षण दिनांक 15-10-2020 के क्रम में चाही गयी सूचना का प्रेषण।

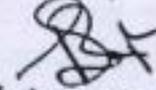
महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या 87/2020 किरन पाल राना बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.07.2020 के अनुपालन क्षेत्रीय अधिकारी, लखनऊ द्वारा किये गये निरीक्षण दिनांक 15-10-2020 के क्रम में खनन क्षेत्र ग्राम नंगलाराई अहतमाल के संचालन की सूचना उपलब्ध कराये जाने की अपेक्षा की गयी है।

सन्दर्भित निर्देश के क्रम में अवगत कराना है कि तहसील कैराना के क्षेत्रान्तर्गत खनन क्षेत्र ग्राम नंगलाराई अहतमाल क्षेत्र 24.92 हे० में दिनांक 04-03-2020 को पट्टा विलेख का निष्पादन व ओ०टी०पी० पासवर्ड जनरेट करते हुये खनन संक्रिया संचालित किये जाने की अनुमति प्रदान की गयी। दिनांक 24-03-2020 को कोविड-19 के दृष्टिगत समस्त जिले की सभी उद्योगों को बन्द कर दिया गया था एवं पुनः शासनादेशानुसार जिलाधिकारी महोदय द्वारा दिनांक 05-05-2020 से खनन संक्रियाएँ संचालित किये जाने के निर्देश दिये गये।

अतः कार्यालय अभिलेखानुसार उक्त खनन क्षेत्र मानसून सत्र से पूर्व दिनांक 04-03-2020 से दिनांक 23-03-2020 ( 20 दिवस) व पुनः दिनांक 05-05-2020 से 31-07-2020 (87 दिवस) तक कुल 107 दिवस संचालित रहा। वांछित सूचना प्राप्त करने का कष्ट करें।

भवदीय,



(डॉ रंजना सिंह)  
सहायक भूवैज्ञानिक /  
खान अधिकारी,  
शामली।